

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL  
BANGALORE**

REGIONAL BENCH - COURT NO. 2

**Service Tax Appeal No. 88 of 2012**

(Arising out of Order-in-Original No. 14/2011/ST dated 07.10.2011 passed by the Commissioner of Central Excise, Customs and Service Tax, Cochin.)

**Jose Thomas Pattara**

Pathan Veedu,  
Muhamma P.O.,  
Allapuzha - 688 525.

.....**Appellant(s)**

**Versus**

**Commissioner of Service Tax,**

Service Tax Commissionerate,  
Cochin.

.....**Respondent(s)**

**APPEARANCE:**

None for the Appellant.

Ms. Money Jain, Joint Commissioner (AR) for the Respondent.

**CORAM:**

**HON'BLE MR. P.A. AUGUSTIAN, MEMBER (JUDICIAL)**

**HON'BLE SMT. R. BHAGYA DEVI, MEMBER (TECHNICAL)**

**Final Order No. 20832 /2025**

Date of Hearing: 06.06.2025

Date of Decision: 06.06.2025

**PER : P.A. AUGUSTIAN**

None for the appellant. Learned AR for the Department submitted that the appellant has availed the Sabka Vishwas (Legal Dispute Resolution) Scheme, 2019, which has been accepted by the Department and Discharge Certificate in Form-4 has also been issued

by the Designated Committee, which is placed on record. Consequently,  
the present appeal is dismissed as deemed to have been withdrawn.

(Dictated and pronounced in open court)

**(P.A.AUGUSTIAN)**  
**MEMBER (JUDICIAL)**

**(R. BHAGYA DEVI)**  
**MEMBER (TECHNICAL)**

Sasi/hr